

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Date of Hearing: 24.9.2019**

**Petition No. 70/MP/2018**

Subject : Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Regulation 26 of the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008 and Regulation 27 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.

Petitioner : Godavari Biorefineries Limited (GBL)

Respondent : SLDC, Karnataka

**Petition No. 1/MP/2012**

Subject : Levy of UI Charges in violation of Central Electricity Regulatory Commission (Unscheduled Interchange Charges and related matters) Regulations, 2009 and Back-up Supply Charges under the Karnataka Electricity Regulatory Commission (Open Access) Regulations, 2004 for an inter-State Open Access transactions.

Petitioner : Sadashiva Sugars Limited

Respondent : State Load Despatch Centre, Karnataka

**Petition No. 124/MP/2012**

Subject : Petition under section 79 (1) (c) of the Electricity Act, 2003 and Regulation 26 of the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008 read with Regulation 27 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.

Petitioner : Falcon Tyres Ltd. Bangalore

Respondent : Karnataka State Load Despatch Centre

**Petition No. 10/MP/2014**

Subject : Levy of UI charges in violation of Central Electricity Regulatory Commission (Unscheduled Interchange Charges and related matters) Regulations, 2009 and backup supply charges under the Karnataka Electricity Regulatory Commission (Open Access) Regulations, 2004 for an inter-State open access transaction.

Petitioner : Shamanur Sugars Ltd.

Respondent : State Load Despatch Centre, Karnataka, Bangalore



**Petition No. 82/MP/2013**

Subject : Levy of Back-up Supply Charges and withholding of UI Charges in violation of Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008 during the grant of inter-State Open Access.

Petitioner : Dhruvdesh Metasteel Private Limited

Respondent : State Load Despatch Centre, Karnataka

Coram : Shri P.K. Pujari, Chairperson  
Dr. M.K. Iyer, Member  
Shri I.S. Jha, Member

Parties present : Shri Anantha Narayana, Advocate, GBL  
Shri Anand K. Ganesan, SLDC

**Record of Proceedings**

Learned counsel for the Petitioners submitted that the Petitioner, Shamanur Sugars Limited has filed the Civil Appeal before the Hon'ble Supreme Court against the APTEL order dated 12.4.2019 which is likely to be listed for hearing in the month of October. Learned counsel requested to keep the present Petitions pending till the outcome of the decision in Appeal filed before the Hon'ble Supreme Court.

2. Learned counsel for SLDC, Karnataka submitted that the Petitions may be listed for hearing after four weeks.

3. Learned counsel appearing on behalf of SLDC, Karnataka in Petition No. 70/MP/2018 requested for time to file reply to the Petition.

4. After hearing the learned counsels for the Petitioners and SLDC, Karnataka, the Commission directed SLDC to file its reply, by 14.10.2019 with an advance copy to the Petitioner who may file its rejoinder, if any, by 24.10.2019. The Commission directed the parties to complete the pleadings within due date.

5. The Petitions shall be listed for hearing after mentioning the matters by parties after four weeks.

**By order of the Commission**  
**Sd/-**  
**(T.D.Pant)**  
**Deputy Chief (Law)**